

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 607**  
**IB-576/ND/2022**

**IN THE MATTER OF:**

**M/s. Tuf Metallurgical (P) Ltd.**

**...PETITIONER**

**Vs.**

**Mr. Gokul Agrawal**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Bishwajit Dubey, Adv. Radhika  
Biswajit Dubey, Adv. Kaustubh Rai.

**For the Respondent/PG**

:Mr. Mohit Nandwani Adv

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the Personal Guarantor is also present. It was submitted heard the Ld. Counsel on behalf of the Petitioner that the interim order passed by the Hon'ble High Court of Chhattisgarh dated 24.08.2023 has been stayed by the Hon'ble Supreme Court vide order dated 22.09.2023. However, since the matter is pending before the Hon'ble Supreme Court and also before the Hon'ble Chhattisgarh High Court. It would be appropriate to defer the hearing in this matter. In view of this, list the matter on **03.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**